# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

O.A. No. 608/91 P8. TA. No.

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DATE	OF DECISION	9 April,1992
	:	
Sri JB Madhava Rao	Petitioner	
	<u>.</u> 	
Sri PB Vijayakumar	Advocate	for the Petitioners
Versus		
Chief Admn Officer, S Visakhapatnam	E Railway Respond	ent
- Sri D.Gopala Reo	Advocate for	or the Respondent(s)
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· ·		and the second s

CORAM:

The Hon'ble Mr.

T. CHANDRASEKHARA REDDY, MEMBER (MUDL.)

The Hon'ble Mr.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

  MGIPRRND-12 CAT/86-3-12-86-15,000

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### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

#### AT HYDERABAD

## APPLICATION NO.608/91

BETWEEN

Sri J.B.Madhavarao

Applicant -

### A N D

- 1. Chief Administrative Officer (Construction) S.E.Railway, Visakhapatnam -
- 2. Chief Engineer(Construction) SE Railway, Laxmipur Orissa. -
- 3. Dy.Chief Engineer(Construction) I
   Section-II,SE Railway Laxmipur, Orissa

.. Respondents

Counsel for the Applicant

:Sri PB, Vijayakumar

Counsel for the Respondents :Sri D. Gopala Rao

### CORAM:

THE HCN'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)



JUDGLMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

This is an application filed by the applicant herein under Section 19 of the Administrative Tribunals

Act to direct the respondents to pay a sum of Rs.23,320/representing the interest at 18% on the delayed payments

viz., DCRG, leave encashment, commutation value, pay and
allowances and bonus and Rs.1619/- (representing the
less payment in commutation value) together with subsequent
for
interest and such other relief or reliefs as may deem

fit and proper in the circumstances of the case.

The facts giving rise to this CA in brief may be stated as follows:

- The applicant herein was promoted to the post of Sm Office Superintendent Gr.I in the construction organisation at Visakhapatnam. He was transferred to Laxmipur under Deputy Chief Engineer (Const.)-I Section II, Laxmipur on 18.4.1988. As a result of the investigation conducted by the Vigilance Cell of Railway Board under Ministry of Railways, the applicant was placed under suspension from 2.5.1988. The diciplinary proceedings were initiated as against the applicant. The Disciplinary authority held made against the charges imposed on the applicant were proved. But the Appellate Authority exomerated the applicant of the charges framed as against hi m.
- 2, The disciplinary proceedings came to an end on account of the orders passed on 4/5.4.1990, by the Appellate Authority. But, pending appeal of the applicant before appellate authority certain payments were made to the

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applicant with regard to (his)pensionary benefits. payment delay There of Provident Fund, Provisional Pension, Leave Encashment, Computation value, Death cum Retirement Gratuity, pay and allowances. PL Bonus from 1.4.88 onwards upto 30.9.88 which is the date of retirement of the applicant. So interest is claimed in this OA for the delayed payments on those items. A chart given by the applicant with regard to the dealyed payment duly indicating the due dates as well as date of payment of the same. The same is reproduced below: Sr.No. Description Due Date Actual Date Period of of payof payment delav ment X1. Provident Fund 1.10.1988 8.11.1988 1month 9 days (own contribution) Provisional 21.11.1988 21 days 1.11.1988 Pension 3. Leave Encashment 20.12.1989 lyr 2months 1.10.1988 2o days

27.02.1990 lyr, 4 months = -27 days Death cum Retire- 1.10.1988 26.1.1990 1yr, 3 months ment gratuity 26 days 6. Pay & allowances 1.10.1988 20.12.1989 lyr, 2 months for suspension 20 days

Commutation value 1.10.1988

period

7. PL Bonus 87-88 1.10.1988 20.12.1989 lyr 2 months (From 1.4.88 to  $2\bar{0}$  days 30.9.1988)

3. As could be seen from the above, there is a delay of 1 month 9 days in payment of Provident Fund, and a delay of 21 days in payment of provisional pensions In view the reasonable (Mdelay in payment of Provident Fund and Provisional .pension, the learned counsel did not press for the payment interest on the said two items.

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So far, (item No.3 leave encashment is concerned, the fact that the applicant became entitled to 1.10.1988 leave on encashment ofdispute in this case. Actually the leave encashment had been made by the applicant on 20.12.1989. is a delay of 1 yr 2 months and 20 days in payment of leave encashment to the applicant and so interests of justice require that the applicant should suitably be compensated by way of interest for the dealyed 🤃 🛬 payment of leave encashment. ( Reasonable interest that can ) will be 12% p.a. and hence, (be awarded in this case we direct the respondents to pay interest at the rate of 12% p.a. for the dealyed payment of leave encashment for the period of 1yr 2 months and 20 days.

So far item. 4 Commutation value is concerned, be it may/noted that the applicant had been drawing full pension upto the date the pension of the applicant had been commuted Hence, the applicant could not satisfy us how interest is payable on commuted pension which are the applicant had been paid full waxx pension till the date of commutation, the applicant is not entitled for interest on commutation value of the pension and the same is liable to be disallowed and is accordingly disallowed.

5. Item No.5 is with regard to Death cum Retiremen

retired on superannuation to be 30.9.1988. Due date being for payment of DCRG/1.1.10.1988 is not in dispute in this case. But, DCRG is actually paid on26.1.1990 to the applicant resulting a delay of 1yr 3 months 26 days

In this connection it will be worthy to note Govt. of India Decision No.3 in Rule 68 of the Central Civil Services (Fension)Rules,1972 which is as follows:

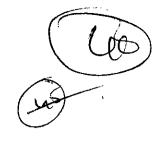
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Gratuity.

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}the applicant



"(3) In order to mitigate the hardship to the Government servants, who on the conclusion of the proceedings are fully exonerated, it has been decided that the xxxx sx interest on delayed payment of retirement gratuity may also be allowed in their cases, in accordance with the afore said instructions. other words, in such cases, the gratuity will be deemed to have fallen due on the date following the date of retirement for the purpose of payment of interest on dealyed payment of gratuity. The benefit of these instructions will, however, not be applicable to such of the Govt. servants who die during the pendency of judicial/disciplinary proceedings against them and against whom proceedings are consequently dropped."

stated in the said circular It is further (Z) that interest for delay in payment ofDCRG is at 7% p.a. if the payment is made beyond 3 months and upto one year and 10% p.a. if the payment is made beyond one year. So, in view of the delayed payment of DCRG to the applicant, the applicant is certainly entitled for payment of interest and in our opinion, the reasonable rate of interest that has to be paid will be 12% p.a. Hence, we direct the respondents to pay the interest at the rate of 12% per annum, for the drawy delayed payment ef of DCRG, for the period from 1.10.88 to 20.12.1989.

As regards the prayer Rs.1619/- that represents the less payment in commutation value the facts would go to disclose that the applicant had been paid commuted value of pension of on the basis of his age as on 5.1.90. Rs.49,719/- on 5.1.1990% But, if the applicant had been

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paid commuted value of pension as on the date of his retirement that is 30.9.1988, then he would have been entitled to Rs.51,338/- is not in dispute in this case. The différence of Rs.1619/- in the commuted value of pension is due to the fact that the age of the applicant had been taken into consideration as on 5.1.90 by which time he was aged more than 59 years. If the commuted value of pension had been sanctioned on 30.9.1988, the applicant would have been as already pointed out Rs.51,338/-. Hence, there is a monetary loss of Rs.1619/- to the applicant as the commuted value of pension has been calculated as on 5.1.1990. So, it will be reasonable to direct the respondents to pay the difference of amount of Rs.1619/- to the applicant and accordingly, we direct the respondents to pay Rs.1619/to the applicant being the difference in the commutation value. But, any how in the circumstances of the case, we make no orders as to payment cf interest on the said amount of Rs.1619/-.

8. Admittedly, the applicant was under suspension from 2.5.1988. As already pointed out, he retired on superannuation on 30.9.1988. The applicant had not been paid his fully pay and allowances from 2.5.1988. But his full pay and allowances had actually been paid for the suspension period only on 20.12.1989. In the circumstances of the case, the due date for payment of the difference of pay and allowances for the suspension period can be taken as 1.10.1988. But, as already pointed out, difference of pay and allowances for the suspension period had been made on 20.12.1989 that is with a delay of 1 year 2 months and 20 days. Due to non-payment of the dues towards arrears of



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To

- The Chief Administrative Officer (Construction)
   E.Railway, visakhapatnam.
- 2. The Chief Engineer (Construction)
  S.E.Railway, Laxmipur, Orissa State.
- 3. The Deputy Chief Engineer (Construction)I Secion-II, SE Railway, Laxmipur, Orissa State.
- 4. One copy to Mr.P.B. Vijaykumar, Advocate, CAT. Hyd.
- 5. One copy to  $M_r.D.$  Gopal Rao, &C for Rlys. CAT.Hyd.
- 6. One spare copy.

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salary, the applicant would have been put to loss and hardship. Hence, it will be reasonable to compensate the applicant in proper manner by awarding reasonable rate of interest that is 12% simple interest in the circumstances of the case will be reasonable. Hence, we direct the repondents to pay interest at the rate of 12% per annum from 1.10.1988 to 20.12.1989 on the amount of difference of pay and allowances during the suspension period.

- The applicant has claimed interest at the rate of 18% per annum, The interest claimed by the applicant is certainly usurious and excessive. The applicant will be entitled only to a reasonable rate of interest, which in our opinion is 12% per annum for all the above indicated items.
- is concerned, the amount is said to be a paltry amount of Rs.1000/- or even less. The amount being very paltry, we are not inclined to grant interest for that item.

  Hence, we disallow interest with regard to PL Bonus 87-88.
- In the result, the OA is allowed as indicated above. The interest as directed by us should paid to the applicant within three months from the date of receipt of this order. Rest of the OA is dismissed. We direct the parties to bear their own costs, in the circumstances of the case.

(T.CHANDRASEKHARA REDDY Member (Judl.)

Dated

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CHECKED BY	APPROVED BY

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

THE HOW BLE MR. T. CHANDRASERHAR REDDY:

MEMBER (JUDIL)

THE HON'BLE MR. T. CHANDRASERHAR REDDY:

MEMBER (JUDIL)

THE HON'BLE MR. ETT. AND MEMBER (JUDIL)

Dated: Q - 4 -1992.

ORDER JUDGMENT

R.A./GAL/M.A.NO.

0.A.No. 608 9)

T.A.No

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Admitted and interim directions
issued faithy Allowsians without
Disphsed of with directions
Dismissed Codel The Application

Dismissed as withdrawn

Dispissed for Default.

.M. Q.Ordered/Rejected.

No order as to costs.

Central Administ: 'ivo Tribytel
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OPERABAD BENCH.

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